

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No. 185 of 2020**

**IN THE MATTER OF:**

**Registrar of Companies**

**...Appellant**

**Vs.**

**M/s Touchstone Holdings Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Kamal Kant Jha, Advocate.**

**For Respondent: Mr. Ashish Aggarwal and Mr. Gurcharan Singh, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**23.11.2020:** Mr. Ashish Aggarwal, the Learned Counsel appearing for the Respondent seeks time to file Reply/Response and also to file Reply/Response to the Condonation of Delay Application IA No. 2591/2020 and accordingly he is permitted to file Reply/Response both in the main Appeal as well as in the Condonation of Delay Application by 16.12.2020. It is made clear that the Learned Counsel for the Respondent shall serve the copy of the Reply/Response one week well in advance to the Learned Counsel for the Appellant. It is open to the Learned Counsel for the Appellant to file Rejoinder within three days thereafter.

The Registry is directed to List the matter on **16.12.2020**.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

sr/kam